FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NEWCON ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of Corporate Debtor	NEWCON ENGINEERS PRIVATE LIMITED
2.	Date of incorporation of Corporate Debtor	08.08.2012
3.	Authority under which Corporate Debtor is incorporated / registered	Registrar of Companies-Delhi
4.	Corporate Identification No.of Corporate Debtor	U70102DL2012PTC239965
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office: F-99, Ground Floor, Okhla Industrial Estate, Phase-III, New Delhi, South Delhi-110020, India
6.	Insolvency commencement date in respect of Corporate Debtor	05.09.2022 (Order copy was received on 07.09.2022)
7.	Estimated date of closure of insolvency resolution process	04.03.2023 i.e. 180 days from the date of commencement of CIRP being 05.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanyam Goel **Reg. No.** IBBI/IPA-002/IP-N00138/2017-18/10397
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India **E-mail:** goelsanyam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	**Address:** Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India **E-mail:** cirp.newconengineers@gmail.com
11.	Last date for submission of claims	21.09.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads **Physical Address:** Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India

Notice is hereby given that the Hon'ble National Company Law Tribunal Delhi Bench II has ordered the commencement of a corporate insolvency resolution process of the Newcon Engineers Private Limited on 05.09.2022. Copy of order was received on 07.09.2022

The creditors of Newcon Engineers Private Limited, are hereby called upon to submit their claims with proof on or before 21.09.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. Not Applicable

Submission of false or misleading proofs of claim shall attract penalties.

Sanyam Goel
Interim Resolution Professional
Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

Date: 07.09.2022
Place: Gurugram

"FORM NO. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
Before the Central Government
MINISTRY OF CORPORATE AFFAIRS
REGIONAL DIRECTOR, NORTHERN REGION
B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
QUERY CARE TECHNOLOGIES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT OFFICE NO-303-A, PLOT NO-6, 3RD FLOOR JAINA TOWER-2, DISTRICT CENTER NEW DELHI-110058
.....PETITIONER

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **02nd September 2022** to enable the company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Uttar Pradesh"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address **B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003** within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address **OFFICE NO-303-A, PLOT NO-6, 3RD FLOOR JAINA TOWER-2, DISTRICT CENTER NEW DELHI-110058.**

For and on behalf of the Applicant
QUERY CARE TECHNOLOGIES PRIVATE LIMITED
Sd/-
Date : 08.09.2022 — DEEPAK SHARMA
Place : Delhi — (DIRECTOR)
DIN : 09648049

"FORM NO. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
Before the Central Government
MINISTRY OF CORPORATE AFFAIRS
REGIONAL DIRECTOR, NORTHERN REGION
B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
CAREHUB MEDIA AND TECHNOLOGIES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT 615-B, II-6, JAINA TOWER, DISTRICT CENTRE, JANAKPURI NEW DELHI-110058
.....PETITIONER

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **02nd September 2022** to enable the company to change its Registered Office from **"National Capital Territory of Delhi" to "State of Uttar Pradesh"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address **B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003** within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address **615-B, II-6, JAINA TOWER, DISTRICT CENTRE, JANAKPURI NEW DELHI-110058.**

For and on behalf of the Applicant
CAREHUB MEDIA AND TECHNOLOGIES PRIVATE LIMITED
Sd/-
Date : 08.09.2022 — RAVINDER SINGH
Place : Delhi — (DIRECTOR)
DIN : 09652403

"FORM NO. INC-26"

[Pursuant to rule 30 the Companies (Incorporation) Rules, 2014]
Advertisement to be published in the newspaper for change of registered office of the company from one state to another
Before the Central Government
MINISTRY OF CORPORATE AFFAIRS
REGIONAL DIRECTOR, NORTHERN REGION B-2 WING, 2ND FLOOR, PARYAVARAN BHAWAN, CGO COMPLEX, NEW DELHI-110003

In the matter of sub-section (4) of Section 13 of Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
AND
In the matter of
NUB IT & ESERVICES PRIVATE LIMITED HAVING ITS REGISTERED OFFICE AT OFFICE NO-88, 2ND FLOOR, BLOCK-C POCKET-5, SECTOR-6 ROHINI DELHI-110085
.....PETITIONER

Notice is hereby given to the General Public that the company proposes to make application to the Central Government under section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the special resolution passed at the Extra Ordinary General Meeting held on **02nd September 2022** to enable the company to change its Registered Office from **"National Capital Territory Of Delhi" to "State of Haryana"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the company may deliver either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form or cause to be delivered or send by registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition to the Regional Director at the address **B-2 Wing, 2nd Floor, Paryavaran Bhawan, CGO Complex, New Delhi-110003** within fourteen days of the date of publication of this notice with a copy to the applicant company with a copy of the applicant company at its registered office at the address **OFFICE NO-88, 2ND FLOOR, BLOCK-C POCKET-5, SECTOR- 6 ROHINI DELHI-110085.**

For and on behalf of the Applicant
NUB IT & ESERVICES PRIVATE LIMITED
Sd/-
Date : 08.09.2022 — ROHIT GUPTA
Place : Delhi — (DIRECTOR)
DIN : 09631010

Form INC- 26

[Pursuant to Rule 30 of the Companies (incorporation) Rules, 2014]
Before the Central Government
Regional Director, Northern Region
B-2 Wing, 2nd Floor, Pandit Deendayal Antyodaya Bhawan (earlier Paryavaran Bhawan), CGO Complex, New Delhi- 110003, India

In the matter of the sub-section (4) of Section 13 of the Companies Act, 2013 and clause (a) of sub-rule (5) of rule 30 of the Companies (Incorporation) Rules, 2014
And
BANGMETRIC SERVICES PRIVATE LIMITED
CIN: U93090DL2017PTC315953
Having its registered office at **PLOT NO. C-18-B, GF, UTTAM NAGAR, NEAR CHHAJJURAM HOSPITAL, WEST DELHI- 110059, DELHI, INDIA**
..... Applicant

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of the Memorandum of Association of the Company in terms of the Special Resolution passed at the Extra Ordinary General Meeting held on **30th Day of May, 2022** to enable the Company to change its registered office from **"NCT of Delhi"** to **"State of Uttar Pradesh"**.

Any person whose interest is likely to be affected by the proposed change of the registered office of the Company may deliver **either on the MCA-21 portal (www.mca.gov.in) by filing investor complaint form**, or cause to be delivered or send by registered post of his/her objections support by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director, Northern Region at the address **B-2 Wing, 2nd Floor, Pandit Deendayal Antyodaya Bhawan (earlier Paryavaran Bhawan), CGO Complex, New Delhi- 110003**, India, within fourteen days from the date of this notice with a copy of the application to the Company at its registered office at the address mentioned below:
PLOT NO. C-18-B, GF, UTTAM NAGAR, NEAR CHHAJJURAM HOSPITAL, WEST DELHI- 110059, DELHI, INDIA

For and on behalf of the applicant
Bangmetric Services Private Limited
Sd/-
Date : 07-09-2022 — Anuj Bharadvaj (Director)
Place : New Delhi — DIN: 07790775
Add: Unit No. 101, Tower CMC 3, Plot No. GH-01/A, Supertech Capetown, Sector-74, Noida- 201301, Uttar Pradesh, India

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-2)

1st Floor SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor, also)

FORM NO. 4
[See Regulation-15(1)(b)]

NOTICE UNDER SECTION 17 OF SECURITIZATION ACT R/W PROVISIONS OF THE DEBTS RECOVERY TRIBUNAL ACT AND THE DEBTS RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENED FROM TIME TO TIME.

Case No. : SA/128/2018 — Exh. No. : 931

HDFC BANK
VS
CANARA BANK

To,

M/S SRS REAL ESTATE LIMITED SRS TOWER 730-732 7TH FLOOR, 14/5 MATHURA ROAD (NEAR MEWAL MAHARAIPUR METRO STATION) FARIDABAD HARYANA 121003

Also At :
M/S SRS REAL ESTATE LIMITED SRS TOWER 124-126, IST FLOOR, 14/5 MATHURA ROAD (NEAR MEWLA MAHARAINPUR METRO STATION) FARIDABAD HARYANA
FARIDABAD, HARYANA

Also At :
M/S SRS REAL ESTATE LIMITED 202, 27 NEW DELHI HOUSE BARAKHAMBA ROAD, CONNAUGHT PLACE, NEW DELHI-110001 CENTRAL, NEW DELHI-110001

An application under Section 17(1) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 has been filed before this Tribunal on **10/08/2022** in the court of Presiding Officer / Registrar. (A copy of application is enclosed)

Show cause as to why the relief prayed for should not be granted. You are required to file reply, if any, in your defence in the paper book form in two complete sets and produce all the documents and affidavit in your support in the Tribunal personally or through your duly authorized agent or legal practitioner and appear before this Tribunal on **26/09/2022** at 10.30 A.M. failing which the application shall be heard and decided in your absence. Your are further directed to supply advance copy of the reply to the SA to the Counsel for the Applicant.

Given under my hand and the seal of this Tribunal on this date : 24/08/2022

Seal

Sd/-
By order of Tribunal
Signature of the Officer Authorised Person.

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF NEWCON ENGINEERS PRIVATE LIMITED

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	NEWCON ENGINEERS PRIVATE LIMITED
2.	Date of Incorporation Of Corporate Debtor	08.08.2012
3.	Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies-Delhi
4.	Corporate Identity No./Limited Liability Identification No.of corporate debtor	U70102DL2012PTC239965
5.	Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered office: F-99, Ground Floor,Okhla Industrial Estate, Phase-III, New Delhi, South Delhi-110020, India
6.	Insolvency commencement date in respect of Corporate Debtor	05.09.2022 (Order copy was received on 07.09.2022)
7.	Estimated date of closure of insolvency resolution process	04.03.2023i.e. 180 days from the date of commencement of CIRP being 05.09.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Sanyam Goel Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397
9.	Address and e-mail of the interim resolution professional, as registered with the Board	**Address**: Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India **E-mail:** goelsanyam@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution Professional	**Address:** Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India **E-mail:cirp.newconengineers@gmail.com**
11.	Last date for submission of claims	21.09.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	No class of Creditor could be determined at this stage
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://www.ibbi.gov.in/home/downloads **Physical Address:**Unit No. 110, First Floor, JMD Pacific Square, Sector 15, Part II, Gurugram-122001, Haryana, India

Notice is hereby given that the Hon'ble National Company Law Tribunal Delhi BenchII has ordered the commencement of a corporate insolvency resolution process of the Newcon Engineers Private Limited on 05.09.2022.Copy of order was received on 07.09.2022

The creditors of Newcon Engineers Private Limited, are hereby called upon to submit their claims with proof on or before 21.09.2022 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class,as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA. **Not Applicable**

Submission of false or misleading proofs of claim shall attract penalties.

Sd/- Sanyam Goel
Date: 07.09.2022 — Interim Resolution Professional
Place: Gurugram — Reg. No. IBBI/IPA-002/IP-N00138/2017-18/10397

BAJAJ FINANCE LIMITED

BAJAJ FINSERV

CORPORATE OFFICE: 3RD FLOOR, PANCHSHIL TECH PARK, VIMAN NAGAR, PUNE-411014, MAHARASHTRA. **Branch Office:-** Off. No. 1351, 13 Floor, Aggarwal Metro Heights Plot - E5, Netaji Subhash Place, Pitam Pura, New Delhi, Delhi 110034, 302, **Branch Office:-** Subhash Marg, Panch Batti, C Scheme, Ashok Nagar, Jaipur, Rajasthan 302007

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Bajaj Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Finance Limited and as a consequence the loan(s) have become Non Performing Assets **(N.P.A's)** . Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/Guarantor(s) & Addresses	Address of the Secured/Mortgaged Immovable Asset / Property to be enforced	Demand Notice Date and Amount
Branch : DELHI (LAN No. 401SHL42060282 and 401SHL42060305) 1. SURANJAN UPADHYAY (Borrower) 2. SRIPARNA UPADHYAY (Co-Borrower) At: A-208 MANGAL APARTMENTS VASUNDHRA ENCLAVE SO, EAST, DELHI-110096	**All that piece and parcel of the Non-agricultural Property described as:** FLAT NO 208, 2nd FLOOR BLOCK A ADMEASURING 89 SQ. MTR., MANGAL, APPTS VASUNDHARA ENCLAVE, DELHI-110096	**20th August 2022 Rs. 82,06,996/-** (Rupees Eighty Two Lac Six Thousand Nine Hundred Ninety Six Only)
Branch : JAIPUR (LAN No. 4190HL35375516 and 4190HL35434196) 1. VIPIN SHARMA (Borrower) 2. KAVITA HIRDANI (Co-Borrower) 2 and 3 At: 807 SECOND FLOOR S 1 RANI SATI NAGAR AJMER, ROAD, JAIPUR, RAJASTHAN, 302019 **3. SARGAM MARKEITING (Through its Proprietor/Authorised Signatory/ Managing Director) (Co-Borrower) At:** D 85 A MEERA MARG BANI PARK JAIPUR 302016.	**All that piece and parcel of the Non-agricultural Property described as:** FLAT NO F-1 FIRST FLOOR, AREA 904 Sq. ft., PLOT NO-405 GANESH NAGAR EXT, KALWAR ROAD, JAIPUR, RAJASTHAN-302012, East : PLOT NO 414, West : 30 " ROAD , North : PLOT NO 404, South : PLOT NO 406	**26th August 2022 Rs. 21,30,897/-** (Rupees Twenty One Lac Thirty Thousand Eight Hundred Ninety Seven Only)

This step is being taken for substituted service of notice. The above Borrowers and/or Co-Borrowers Guarantors) are advised to make the payments of outstanding along with future interest within 60 days from the date of publication of this notice failing which (without prejudice to any other right remedy available with Bajaj Finance Limited) further steps for taking possession of the Secured Assets/ mortgaged property will be initiated as per the provisions of Sec. 13(4) of the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act,2002.

The parties named above are also advised not to alienate, create third party interest in the above mentioned properties. On which Bajaj Finance Limited has the charge.

Date: 08-09-2022 Place:- DELHI , JAIPUR — **Authorized Officer Bajaj Finance Limited**

RAILTEL CORPORATION OF INDIA LTD

(A Govt. of India Undertaking)
Corporate Identity Number: L64202DL2000GOI107905
Registered & Corporate Office: Plate - A, 6th Floor, Office Block Tower - 2, East Kidwai Nagar, New Delhi - 110023.
Phone: +91 11-22900600, Fax: +91 11-22900699, **Website:** www.railtelindia.com; **E-mail:** cs@railtelindia.com;

NOTICE OF THE 22ND ANNUAL GENERAL MEETING AND E-VOTING

Notice is hereby given that the 22nd (Twenty-Second) Annual General Meeting ("AGM") of the Members of the Company will be held on **Friday, the 30th day of September, 2022 at 11:30 Hrs** through Video Conferencing ("VC") / Other Audio Visual Means ("OAVM") in compliance with the applicable provisions of the Companies Act, 2013 and SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015 read with General Circular No. 20/2020 dated 05/05/2020 and subsequent circulars and the latest being, **Circular No. 02/2022 dated 05/05/2022** issued by the Ministry of Corporate Affairs ("MCA") and Circular No. **SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13/05/2022** issued by the Securities Exchange Board of India ("SEBI").

In line with the aforesaid Circulars, the Notice of 22nd AGM and Annual Report of the Company for the Financial **Year 2021-22** have been sent through electronic mode on 07th September, 2022 to those members whose e-mail ID(s) were registered with the Depository Participant(DP) or Registrar and Share Transfer Agent (RTA) of the Company as on **02nd September,2022.** The same is also hosted on the website(s) of the Company (**www.railtelindia.com**), Stock Exchanges i.e. BSE Limited (**www.bseindia.com**), National Stock Exchange of India Limited (**www.nseindia.com**) and NSDL(**www.evoting.nsdl.com**).

Pursuant to the Regulation 44 of the SEBI (LODR) Regulations, 2015, Section 108 of the Companies Act, 2013 read with the Companies (Management and Administration) Rules, 2014, the Company has engaged the services of Depository viz. NSDL to provide the remote e-voting facility. The company is providing facility to cast vote(s) on the business as set forth in the Notice of AGM through remote e-voting as well as e-voting during the AGM through VC/OAVM.

Members are hereby informed that:

(I) The remote e-voting period commences on **Monday, 26th September, 2022** (9:00 AM) (IST) and ends on **Thursday, 29th September, 2022 (5:00 PM) (IST).** The remote e-voting module shall be disabled by NSDL for voting thereafter and shall not be allowed beyond said date and time.

(ii) A person whose name is registered as member in the Register of Beneficial Owners maintained by the depositories as on the cut-off date i.e. **Friday, 23rd September,2022** shall only been titled to avail the facility of remote e-voting or for participation at the AGM or vote through e-Voting system during the AGM.

(iii) Any person who acquires shares of the Company and becomes a Member of the Company after the Notice has been sent electronically by the Company and holds shares as on cut-off date may obtain the login id and password by sending request along with their shareholding details to **evoting@nsdl.co.in**

(iv) The members who have cast their vote by remote e-voting may also attend the AGM through VC/OAVM but shall not be entitled to cast their vote again. Once a vote on a resolution is submitted by the member through e –voting the member shall not be allowed to change it. The remote e-voting facility is available at the link **www.evoting.nsdl.com**.

(v) Only those shareholders, who are present in the AGM through VC/OAVM facility and have not cast their vote on the Resolutions through remote e-Voting and are otherwise not barred from doing so, shall be eligible to vote through e-voting system during the AGM.

Members are requested to refer to Instructions for remote e-voting forming part of AGM Notice. If you have any queries or issues regarding attending AGM & E-Voting from the e-Voting System, you may refer the Frequently Asked Questions (FAQs) and e-voting user manual for Members available on the website www.evoting.nsdl.com under the 'Downloads Section'. You can also contact NSDL on toll free number 1800-1020-990 and 1800 22 44 30 or Ms. Sarita Mote, Assistant Manager, NSDL, at designated e-mail IDs: (**evoting@nsdl.co.in**) who will address the grievances related to electronic voting.

Place: New Delhi
Date: 07.09.2022
E-Mail: cs@railtelindia.com
Phone : : +91 11 22900600 Fax : +91 11 2290069

For RailTel Corporation of India Limited
Sd/-
(J.S Marwah)
Company Secretary & Compliance Officer

MUTHOOT HOUSING FINANCE COMPANY LIMITED

Registered Office: TC NO.14/2074-7, Muthoot Centre, Punnen Road, Thiruvananthapuram - 695 034, Corporate Office: 12/A 01, 13th floor, Parinee Crescenzo, Plot No. C38 & C39, Bandra Kurla Complex-G block (East), Mumbai-400051, Email Id: authorised.officer@muthoot.com

DEMAND NOTICE

Under Section 13 (2) of The Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002

Whereas the undersigned is the Authorised officer of Muthoot Housing Finance Company Ltd. ("MHFCL") under Securitisation And Reconstruction of Financial Assets And Enforcement of Security Interest Act, 2002 and in exercise of powers conferred under Section 13(12) read with Rule 3 of Security Interest (Enforcement) Rules, 2002, issued Demand Notices under Section 13(2) of the said Act, calling upon the following Borrower(s), Co-Borrower(s), Guarantor(s) to discharge in full their liability to the Company by making payment of entire outstanding including up to date interest, cost and charges within 60 days from the date of respective Notices issued and the publication of the Notice as given below as and way of alternate service upon you. As security for due repayment of the loan, the following Secured Asset (s) have been mortgaged to MHFCL by the said Borrower(s), Co-Borrower(s), Guarantor(s) respectively.

Sr. No.	LAN/ Name of Borrower / Co-Borrower/ Guarantor	Date of NPA	Date of Demand notice	Total Outstanding Amount
1	Loan Account No. 15100084879 1.Mahesh Kumar Chaudhary 2.Mishla Mahesh Choudhary Alias Misla Bolchan	31-May-2021	09-Aug-2022	**Rs.17,83,400.00/-** (Rupees Seventeen Lakhs Eighty Three Thousand Four Hundred Only) As on 08-Aug-2022
	Description of Secured Asset(s) / Immovable Property (ies) All That Part And Parcel Of The Property Being Plot No -19, Khasra No 647, Village- Roja Jalalpur, Pargana & Tehsil – Dadri, Distt- Gautam Budh Nagar, Uttar Pradesh – 201009 And The Area Admeasuring Is 100 Sq Yards On Which The House Is Built Bounded By : - East:- Other Land, West:- 18 Feet Road, North:- Plot No 20, South:- Plot No 18			
2	Loan Account No. 15600074217 1.Gurmeet Rakesh Kumar, 2.Rakesh Kumar Dalchand 3.Rajbala Rakesh Kumar	30-Jul-2022	24-Aug-2022	**Rs.1,93,876.00/-** (Rupees One Lakh Ninety Three Thousand Eight Hundred Seventy Six Only) As on 23-Aug-2022
	Description of Secured Asset(s) / Immovable Property (ies) All That Part And Parcel Of The Property Being House No -914/6, Khasra No -79/2 And 80, Part Of Plot No 32, Shivpuram, Village – Mohkampur, Pargana, Tehsil & Distt - Meerut, Near Devraj Mandir, Danik Jagran, Meerut, Uttar Pradesh – 250103 And The Area Admeasuring Is 57.55 Sq Yards On Which The House Is Built Bounded By : - East:- 15 Feet 7 Inch / 14 Feet Road, West:- 15 Feet 7 Inch / House Of Subodh, North:- 33 Feet 3 Inch / House Of Shivram, South:- 33 Feet 3 Inch / House Of Smt Janak Kali			
3	Loan Account No. 15600081552 1.Iliyas Hasam , 2.Husan Jahan Ilyas 3.Mohd Sahil Mohd Ilyas, 4.Waseem Nizamuddin	30-Jul-2022	24-Aug-2022	**Rs.6,55,875.00/-** (Rupees Six Lakhs Fifty Five Thousand Eight Hundred and Fifty Five Only) As on 23-Aug-2022
	Description of Secured Asset(s) / Immovable Property (ies) All That Part And Parcel Of The Property Being Araji Minjumla Khasra No 3143, Ward No 71, Mohalla Umar Garden Colony, Meerut, Uttar Pradesh - 250002 And The Area Admeasuring Is 50.61 Sq Meters I.E. 60 Sq. Yards Bounded By : - East:- 12 Feet / Plot Of Azam Khan, West:- 12 Feet / Rasta 20 Feet Wide, North:- 45 Feet / Plot Of Sh Kamruddin, South:- 45 Feet / Plot Of Ali Sher			
4	Loan Account No. 15600081178 1.Raju Vishambar Singh 2.Sendri Raju, 3.Rajpal Singh	30-Jul-2022	24-Aug-2022	**Rs.5,66,428.00/-** (Rupees Five Lakhs Sixty Six Thousand Four Hundred Twenty Eighty Only) As on 23-Aug-2022
	Description of Secured Asset(s) / Immovable Property (ies) All That Part And Parcel Of The Property Being House No - 49, Mohalla – Jai Bheem Nagar, Revenue Village – Datawali Gesupur, Pargana, Tehsil & Distt – Meerut, Meerut, Uttar Pradesh – 250002 And The Area Admeasuring Is 50 Sq Yards I.E. 41.80 Sq. Meters On Which The House Is Built Bounded By : - East:- 30 Feet / House Of Sh Vinod, West:- 30 Feet / House Of Sh Kalwa, North:- 15 Feet / House Of Sh Mahipal, South:- 15 Feet / Rasta 8 Feet Wide			
5	Loan Account No. 15600075913 1.Mahboob Malik 2.Rukhsana Malik	30-Jul-2022	24-Aug-2022	**Rs.4,04,586.00/-** (Rupees Four Lakhs Four Thousand Five Hundred Eighty Six Only) As on 23-Aug-2022
	Description of Secured Asset(s) / Immovable Property (ies) All That Part And Parcel Of The Property Being Plot No -113,Minjumla Khasra No -1,Moja Budhera, Zahidpur Pargana , Tehsil & Distt – Meerut, Uttar Pradesh – 250001 And The Area Admeasuring Is 41.80 Sq Meter Bounded By : - East:- 20.45 Feet /14 Feet Road, West:- 20.45 Feet/ Plot No - 168, North:- 22 Feet/ House Of Shabhnam, South:- 22 Feet/ House Of Islamuddin			

If the said Borrower, Co-Borrower(s) & Guarantor(s) fails to make payment to MHFCL as aforesaid, MHFCL shall be entitled to take possession of the secured asset mentioned above and shall take such other actions as is available to the Company in law, entirely at the risks, cost and consequences of the borrowers.

The said Borrower(s), Co-Borrower(s) & Guarantor(s) are prohibited under the provision of sub section (13) of section 13 of SARFAESI Act to transfer the aforesaid Secured Asset(s), whether by way of sale, lease or otherwise referred to in the notice without prior consent of MHFCL.

Place: Uttar Pradesh, Date: 08 September, 2022 — **Sd/- Authorised Officer, For Muthoot Housing Finance Company Limited**

POONAWALLA HOUSING FINANCE LIMITED

(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LIMITED)
REGISTERED OFFICE : 602, 6th Floor, Zero One IT Park, Sr. No. 79/1, Ghorpadi, Mundhwa Road, Pune-411036

APPENDIX IV (SEE RULE 8(1) POSSESSION NOTICE (FOR IMMOVABLE PROPERTY)

Whereas, the undersigned being the Authorised Officer of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) of the above Corporate/ Register office under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 (hereinafter referred as the "said Act") and in exercise of the powers conferred under Section 13 (12) of the said Act read with Rule 3 of the Security Interest (Enforcement) Rules 2002, issued a demand notice below dated calling upon the below Borrowers to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice.

The borrowers having failed to repay the amount, notice is hereby given to the borrowers and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him/ her under Section 14 of the said Act read with Rule 8 of the said rules of the Security Interest Enforcement Rules 2002 **on this 6th day of September of the year 2022.**

The borrowers in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of Poonawalla Housing Finance Limited (Formerly known as Magma Housing Finance Limited) the amount and interest thereon.

The borrower's attention is invited to provisions of sub-section (8) of section 13 of the Act, in respect of time available, to redeem the secured assets. Details of Property taken in possession are herein below.

SR NO	NAME OF BORROWERS	DESCRIPTION OF PROPERTY	POSSESSION TAKEN DATE	DATE OF STATUTORY DEMAND NOTICE	AMOUNT IN DEMAND NOTICE RS.
1.	SUMIT YADAV, VIDHYA DEVI, DINESH CHAND YADAV,	ALL THAT PIECE AND PARCEL OF MORTGAGE PROPERTY HOUSE NO-93 BEARING AT KHASRA NO-335 & 336 SITUATED AT DREAM RESIDENCY MAUZA ITORA AGRA PIN 2820013	06-09-2022	13.07.2021	LOAN NO. HM/0094/H/17/100302 RS.1832876/- (RUPEES EIGHTEEN LAKH THIRTYTWO THOUSAND EIGHT HUNDRED SEVENTYSIX ONLY) PAYABLE AS ON 12/07/2021 ALONG WITH INTEREST @ 13.00% P.A. TILL THE REALIZATION.

PLACE: AGRA
DATED: 08.09.2022

Sd/- AUTHORIZED OFFICE
POONAWALLA HOUSING FINANCE LIMITED
(FORMERLY KNOWN AS MAGMA HOUSING FINANCE LIMITED)

CAPRI GLOBAL CAPITAL LIMITED

Registered & Corporate Office :- 502, Tower-A, Peninsula Business Park, Senapati Bapat Marg, Lower Parel, Mumbai-400013
Circle Office :- Capri Global Capital Limited 9B, 2nd Floor, Pusa Road, New Delhi – 110060

APPENDIX IV POSSESSION NOTICE (for immovable property)

Whereas, the undersigned being the Authorized Officer of Capri Global Capital Limited (CGCL) under the Securitisation and Reconstruction of Financial Assets and Enforcement of Security Interest Act 2002 and in exercise of powers conferred under section13(12) read with Rule 3 of the Security Interest (Enforcement) Rules 2002, Demand Notice(s) issued by the Authorised Officer of the company to the Borrower(s) / Guarantor(s) mentioned herein below to repay the amount mentioned in the notice within 60 days from the date of receipt of the said notice. The borrower having failed to repay the amount, notice is hereby given to the Borrower(s)/Guarantor(s) and the public in general that the undersigned has taken possession of the property described herein below in exercise of powers conferred on him under Sub-Section (4) of the Section 13 of the said Act read with Rule 8 of the Security Interest Enforcement rules, 2002. The borrower's attention is invited to provisions of sub –section (8) of section 13 of the Act, in respect of time available, to redeemthe secured assets. The borrower in particular and the public in general are hereby cautioned not to deal with the property and any dealings with the property will be subject to the charge of CGCL for an amount as mentioned herein under with interest thereon.

S. N.	Name of the Borrower(s) / Guarantor(s)	Description of Secured Asset (Immovable Property)	Demand Notice Date & Amount	Date of Possession
1.	(Loan Account No. **LNMEGNR000034477 and LNMEGNR000051972 of our Gandhinagar Branch) Abhinav Bhadana** (Borrower) **Ankit Bhadana, Kunti Singh, Mal Chand Bhadana, Worship** (Co-Borrower)	All Piece and Parcel of House No. 682, area admeasuring 480 Sq Yds.,((also known as Mal chand Villa, Khasra No. 647, Sector 37), part of Khewat No. 731, Khata No. 754, khasra No. 645(0-15), 648(2-10), 662(0-17), 663(1-3), 664(0-11), 665(0-6), 666(0-2), 667(0-3), 668(0-2), 653(3-10), Khewat No. 742, Khata No. 765, Khasra No. 644(1-7), 647(2-10), 651(1-9), Mouja Anangpur, , Tehsil Badkhal, District Faridabad, Harayana. Alongwith Construction thereon present and future both.Boundaries as under:- East :- House of Sunil, West :- Mal Chand Market, North :- Road, South:- House of Mr. Billu	**08-06-2022 Rs. 39,33,864/-**	**05-Sep-2022**
2.	(Loan Account No. **LNMEFRD000021898 of our Delhi Branch) Sahib Singh Pal** (Borrower) **Shakuntla,** (Co-Borrower)	All Piece and Parcel of Plot No. 129, area admeasuring 80 Sq Yds., out of Khasra No. 43/3/2 situated at Waka Mauja Gonchi, Tehsil Ballabhgarh, District Faridabad, Haryana Alongwith Construction thereon present and future both.	**18-06-2022 Rs. 20,18,889/-**	**05-Sep-2022**

Place DELHI, NCR Date : 08-09-2022 — Sd/- (Authorised Officer) For Capri Global Capital Limited (CGCL)

BAJAJ HOUSING FINANCE LIMITED

BAJAJ FINSERV

CORPORATE OFFICE: Cerebrum IT Park B2 Building 5th floor, Kalyani Nagar, Pune, Maharashtra 411014./ **Branch Office:-** 14th floor, Office no 1451, Aggarwal Metro Heights, Plot E-5, Netaji Subhash Place, Delhi – 110034

Demand Notice Under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002.

Undersigned being the Authorized officer of M/s Bajaj Housing Finance Limited, hereby gives the following notice to the Borrower(s)/Co-Borrower(s) who have failed to discharge their liability i.e. defaulted in the repayment of principal as well as the interest and other charges accrued there-on for Home loan(s)/Loan(s) against Property advanced to them by Bajaj Housing Finance Limited and as a consequence the loan(s) have become Non Performing Assets. Accordingly, notices were issued to them under Section 13 (2) of Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 and rules there-to, on their last known addresses, however the same have been returned un-served/undelivered, as such the Borrower(s)/Co-Borrower(s) are hereby intimated/informed by way of this publication notice to clear their outstanding dues under the loan facilities availed by them from time to time.

Loan Account No./Name of the Borrower(s)/ Co-Borrower(s)/Guarantor(s) & Addresses	Address of the Secured/Mortgaged Immovable Asset / Property to be enforced	Demand Notice Date and Amount
BRANCH : DELHI (LAN No. 401HFWEB272803 and 401HSLEB235879 and 401TSHEB274124) 1. RAHUL PARASHAR (Borrower) **2. PAYAL PARASHAR** (Co Borrower) **Above At:** PLOT NO 723/ FLAT NO F-2, SHALIMAR GAR

आइएनएस इंडस्ट्रीज लिमिटेड

पंजीकृत : 136 किमी, जीटी रोड, गांव और पी.ओ.: शामगढ़, करनाल (हरियाणा)
मुख्यालय : 144/2 आश्रम, मथुरा रोड, नई दिल्ली– 110014
सीआईएन: L15130HR1994PLC032362
ई–मेल: ansagro.limited@gmail.com, वेबसाइट: www.ansfoods.com

28वीं वार्षिक आम बैठक की सूचना, बुक क्लोजर और रिमोट ई–वोटिंग सूचना

एतदद्वारा सूचना दी जाती है कि कंपनी की 28वीं वार्षिक आम बैठक शुक्रवार, 30 सितंबर, 2022 को दोपहर 12.30 बजे ,कंपनी के पंजीकृत कार्यालय: 136 किमी, पी.ओ. शामगढ़, जिला–करनाल, हरियाणा–132116 में एजीएम की सूचना में निर्धारित कार्यवाही को निष्पादित करने के लिए आयोजित की जाएगी।

एजीएम की सूचना के साथ वर्ष 2021–22 की वार्षिक रिपोर्ट की भौतिक प्रतियां उन शेयरधारकों को भेजी गई हैं जिनका मेल आरटीए/डिपॉजिटरी के साथ पंजीकृत नहीं है तथा सॉफ्ट कॉपी उन शेयरधारकों को इलेक्ट्रॉनिक मोड के माध्यम से भेजी जाएगी जिनके ईमेल आईडी आरटीए/डिपॉजिटरी पार्टिसिपेंट्स के साथ पंजीकृत हैं और इसके साथ ही वार्षिक रिपोर्ट के साथ एजीएम की आगे की सूचना कंपनी की वेबसाइट www.ansfoods.com और बीएसई की वेबसाइट www.bseindia.com पर भी उपलब्ध होगी।

भौतिक रूप में शेयर रखने वाले शेयरधारक और जिन्होंने अपनी ई–मेल आईडी को पंजीकृत/अपडेट नहीं किया है, कृपया वह कंपनी के डिपॉजिटरी पार्टिसिपेंट/रजिस्ट्रार और शेयर ट्रांसफर एजेंट के साथ इसे अपडेट करने का अनुरोध करें।

कंपनी अधिनियम, 2013 की धारा 91 और सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकता) विनियम, 2015 के नियम 42 के प्रावधानों के अनुसार, एतद्वारा यह भी नोटिस दिया जाता है कि कंपनी के सदस्यों का रजिस्टर और शेयर हस्तांतरण पुस्तकें 24 सितंबर, 2022 से 30 सितंबर, 2022 (दोनों दिन शामिल) कंपनी की आगामी वार्षिक आम बैठक के उद्देश्य से बंद रहेंगी।

इसके अलावा कंपनी (प्रबंधन और प्रशासन) नियम, 2015 के नियम 20 के साथ पठित कंपनी अधिनियम, 2013 की धारा 108 के प्रावधानों और सेबी (सूचीकरण दायित्व और प्रकटीकरण आवश्यकता) विनियम, 2015 के विनियम 44 के प्रावधानों के अनुसार, कंपनी अपने शेयरधारकों को एजीएम के नोटिस में निर्धारित कार्यवाही के संबंध में एजीएम के स्थान के अलावा किसी अन्य स्थान से वोट देने के अधिकार को नेशनल सिक्योरिटीज डिपॉजिटरी लिमिटेड (एनएसडीएल) के माध्यम से रिमोट ई–वोटिंग की सुविधा प्रदान करने में प्रशन्नता का अनुभव कर रही है। जिसका विवरण यहां नीचे दिया गया है:

ई–वोटिंग की अवधि मंगलवार, 27 सितंबर, 2022 को सुबह 09.00 बजे शुरू होगी और गुरुवार, 29 सितंबर, 2022 को शाम 05.00 बजे समाप्त होगी। इस अवधि के दौरान भौतिक रूप में या अभौतिक रूप में शेयर रखने वाले शेयरधारक इलेक्ट्रॉनिक रूप से अपना वोट डाल सकते हैं, रिमोट ई–वोटिंग की अनुमति उक्त तिथि और समय के बाद नहीं दी जाएगी।

रिमोट ई–वोटिंग द्वारा या एजीएम के स्थल पर मतदान की पात्रता निर्धारित करने की कट–ऑफ तिथि 23 सितंबर, 2022 है।

कोई भी व्यक्ति, जिसने शेयरों का अधिग्रहण किया है एवं नोटिस के प्रेषण के बाद कंपनी का सदस्य बन गया है और कट–ऑफ तिथि के अनुसार शेयर धारण कर रहा है, वह ई–मेल–आईडी: evoting@nsdl.co.in या sm@masserv.com/ info@massery.com पर अनुरोध भेजकर लॉगिन आईडी और पासवर्ड भी प्राप्त कर सकता है। यदि वह पहले से ही एनएसडीएल के साथ पंजीकृत है तो शेयरधारकों को वोट डालने के लिए अपने मौजूदा यूजर आईडी और पासवर्ड का उपयोग करना चाहिए।

यदि उन्हें ई–वोटिंग के संबंध में कोई शिकायत, प्रश्न या समस्या है, तो वे सहायता अनुभाग के तहत www.evoting.nsdl.com पर उपलब्ध अक्सर पूछे जाने वाले प्रश्न ("एफएक्यू") और ई–वोटिंग मैनुअल का संदर्भ ले सकते हैं या evoting@nsdl.co.in ईमेल लिख सकते हैं अथवा निम्नलिखित टोल फ्री नंबर 1800–222–990 पर कॉल करें या श्री श्रवन मंगला (महाप्रबंधक), एमएएस सर्विसेज लिमिटेड (आरटीए) लिमिटेड, टी–34, दूसरी मंजिल, ओखला औद्योगिक क्षेत्र , फेज़ – II, नई दिल्ली–110020, संपर्क नं.011–26387281/82/83, मेल आईडी: info@massery.com /sm@massery.com से संपर्क करें।

कोई सदस्य रिमोट ई–वोटिंग के माध्यम से वोट देने के अपने अधिकार का प्रयोग करने के बाद भी एजीएम में भाग ले सकता है लेकिन उसे एजीएम में फिर से मतदान करने की अनुमति नहीं दी जाएगी। कंपनी बैठक में उपस्थित होने वाले उन सदस्यों के लिए बैलेट पेपर के माध्यम से भी मतदान करने की सुविधा उपलब्ध होगी जिन्होंने रिमोट ई–वोटिंग सुविधा के माध्यम से अपना वोट नहीं दिया है।

कृते एएनएस इंडस्ट्रीज लिमिटेड
हस्ता/
(उमेश कुमार)
कंपनी सचिव
एसीएस–18801

दिनांक: 07.09.2022
स्थान : नई दिल्ली

मेटल बॉक्स इंडिया लिमिटेड

CIN: U14106DL1933PLC102722
पंजीकृत कार्यालय: 4 सिंधिया हाऊस, प्रथम तल, कनॉट प्लेस, नई दिल्ली– 110001
टेलीफोन: +91–11–43656502 फैक्स: +91–11–43656501, ई–मेल: del@metalboxindia.com

84वीं वार्षिक सामान्य बैठक के लिए शेयरधारकों को सूचना

एतद्द्वारा सूचना दी जाती है कि कंपनी की 84वीं वार्षिक सामान्य बैठक ("एजीएम") एजीएम की सूचना जो एजीएम को आयोजित करने के लिए प्रसारित की जा रही है, में निर्धारित अनुसार व्यवसायों को लेन–देन करने के लिए शुक्रवार, 30 सितंबर, 2022 को सुबह 11.30 बजे वीडियो कॉन्फ्रेंस ("वीसी")/अन्य ऑडियो–विजुअल साधनों ("ओएवीएम") के माध्यम से आयोजित की जाएगी।

कॉर्पोरेट मामलों के मंत्रालय, भारत सरकार ने अपने परिपत्र संख्या 14/2020 दिनांक 8 अप्रैल, 2020, परिपत्र संख्या 17/2020 दिनांक 13 अप्रैल, 2020, परिपत्र संख्या 20/2020 दिनांक 5 मई, 2020 और परिपत्र संख्या 02/2022 दिनांक 05 मई, 2022 के अनुसार सदस्यों की भौतिक उपस्थिति के बिना एक आम स्थल पर वीसी/ओएवीएम के माध्यम से एजीएम के आयोजन की अनुमति दी है। इन परिपत्रों और कंपनी अधिनियम, 2013 के संबंधित प्रावधानों के अनुपालन में, वीसी/ओएवीएम के माध्यम से कंपनी के सदस्यों की एजीएम आयोजित की जाएगी।

1. कृपया ध्यान दें कि वित्त वर्ष 2021–22 के लिए एजीएम और वार्षिक रिपोर्ट का नोटिस उन सदस्यों को ईमेल के माध्यम से भेजा जाएगा जिनके ई–मेल पते कंपनी/डिपॉजिटरी के साथ पंजीकृत हैं।
2. सदस्य केवल वीसी/ओएवीएम सुविधा के माध्यम से एजीएम में उपस्थित और भाग ले सकते हैं। एजीएम और ई–वोटिंग में शामिल होने के निर्देश एजीएम सूचना में दिए गए हैं। वीसी/ओएवीएम के माध्यम से बैठक में भाग लेने वाले सदस्यों को कंपनी अधिनियम, 2013 की धारा 103 के अनुसार कोरम के उद्देश्य से गिना जाएगा।
3. यदि सदस्यों ने कंपनी/डिपॉजिटरी के साथ अपने ई–मेल पते पंजीकृत नहीं किए हैं, तो कृपया ई–वोटिंग के लिए वार्षिक रिपोर्ट और लॉगइन विवरण प्राप्त करने के लिए ई–मेल पता दर्ज करने के लिए नीचे दिए गए निदेशों का पालन करें।
   (i) डीमैटरियलाइज्ड फॉर्म में शेयर रखने वाले सदस्यों से अनुरोध है कि वे अपने संबंधित डिपॉजिटरी प्रतिभागियों से ईमेल पता और मोबाइल नंबर अपडेट करने के लिए संपर्क करें।
   (ii) भौतिक रूप में शेयर रखने वाले सदस्यों से अनुरोध है कि वे रजिस्ट्रार और शेयर ट्रांसफर एजेंट– एक्यूरेट सिक्योरिटीज एंड रजिस्ट्री प्राइवेट लिमिटेड/कंपनी के साथ निम्नलिखित जानकारी प्रस्तुत करने द्वारा अपनी ईमेल आईडी पंजीकृत करें/अपडेट करें:

क्र. सं.	विशेष	विवरण
i.	नाम	
ii.	फोलियो नं.	
iii.	ईमेल आईडी	

विवरण श्री अंकुर शाह, एक्यूरेट सिक्योरिटीज एंड रजिस्ट्री प्राइवेट लिमिटेड–आरटीए को ईमेल आईडी: investor@accurate securities.com या श्री के. एस. जायरा, सीनियर अकाउंट्स एग्जीक्यूटिव को ईमेल आईडी: **mbil@me.com** पर भेजा जाना चाहिए।

4. 84वीं एजीएम सूचना कट ऑफ डेट को शेयरधारकों को उचित समय पर उनके पंजीकृत ई–मेल पतों पर लागू कानूनों के अनुसार भेजे जाएगी।

कृते मेटल बॉक्स इंडिया लि.
के. एस. जायरा,
सीनियर अकाउंट्स एग्जीक्यूटिव

स्थान: नई दिल्ली
दिनांक: 08 सितंबर, 2022

इंटरवर्ल्ड डिजिटल लिमिटेड

सीआईएन: 72900डीएल1995पीएलसी067808
पंजीकृत कार्यालय: 701, अरुणाचल भवन, 19, बाराखंभा रोड, कनॉट प्लेस, नई दिल्ली–110001 दूरभाष: 011–43574044–45, फैक्स: 011–43571047
ईमेल: interworlddigital.in@gmail.com, वेबसाइट: www.interworlddigital.in

वार्षिक आम बैठक, बही समापन तथा रिमोट ई–वोटिंग जानकारी की सूचना

एतद्वारा सूचना दी जाती है कि कंपनी की 27वीं वार्षिक आम बैठक (एजीएम) शुक्रवार, 30 सितंबर, 2022 को पूर्वाह्न 09.00 बजे 701, अरुणाचल भवन, 19, बाराखंभा रोड, कनॉट प्लेस, नई दिल्ली – 110001 में एजीएम की सूचना दिनांक 01 सितंबर, 2022 में निर्धारित व्यवसाय का लेन–देन करने के लिये आयोजित की जाएगी। एजीएम की सूचना और वित्तीय वर्ष 2021–2022 की वार्षिक रिपोर्ट 07 सितंबर, 2022 को अनुमत्य माध्यम से सभी सदस्यों को भेज दी गयी है।

सेबी (सूचीबद्धता दायित्व और प्रकटीकरण आवश्यकताएँ) विनियमावली, 2015 के विनियम 42 और कंपनी अधिनियम, 2013 की धारा 91 के साथ–साथ उसके तहत लागू नियमावली के अनुसार, एतद्द्वारा यह सूचित किया जाता है कि सदस्यों का रजिस्टर और कंपनी के शेयर ट्रांसफर बुक शनिवार, 24 सितंबर, 2022 से शुक्रवार, 30 सितंबर, 2022 तक एजीएम के उद्देश्य से बंद रहेंगे।

कंपनी अधिनियम, 2013 की धारा 108 और कंपनी (प्रबंधन और प्रशासन) नियम, 2014 के नियम 20 के प्रावधानों के अनुपालन में कंपनी ने एजीएम नोटिस दिनांक 01 सितंबर 2022 में उल्लिखित सभी व्यावसायिक वस्तुओं के लेनदेन के लिए सेंट्रल डिपॉजिटरी सर्विसेज (इंडिया) लिमिटेड (सीडीएसएल) के मंच पर रिमोट ई–वोटिंग सुविधा के माध्यम से इलेक्ट्रॉनिक वोटिंग सुविधा प्रदान की है। रिमोट ई–वोटिंग 27 सितंबर, 2022 को सुबह 09.00 बजे शुरू होगी और 29 सितंबर, 2022 को शाम 5.00 बजे समाप्त होगी। उक्त तिथि और समय के बाद रिमोट ई–वोटिंग की अनुमति नहीं दी जाएगी। रिमोट ई–वोटिंग निर्देशों के साथ वार्षिक आम बैठक की सूचना कंपनी की वेबसाइट www.interworlddigital.in और एजेंसी की वेबसाइट www.evotingindia.com पर भी प्रदर्शित की गई है। शुक्रवार, 23 सितंबर, 2022 को शेयर रखने वाले कंपनी के सदस्य www.evotingindia.com पर सीडीएसएल के रिमोट ई–वोटिंग प्लेटफॉर्म के माध्यम से इलेक्ट्रॉनिक रूप से अपना वोट डाल सकते हैं या बैलेट फॉर्म के माध्यम से आम बैठक में वोट कर सकते हैं। सदस्य रिमोट ई–वोटिंग के बाद भी आम बैठक में भाग ले सकते हैं लेकिन वे बैठक में वोट देने के पात्र नहीं होंगे। यदि ऐसे सदस्यों द्वारा बैठक में मतदान किया जाता है, तो वह अमान्य होगा और रिमोट ई–वोटिंग के माध्यम से किए गये वोट पर ही विचार किया जाएगा। सदस्यों से अनुरोध है कि एजीएम नोटिस में छपे ई–वोटिंग से संबंधित निर्देशों को ध्यान से पढ़ें। यदि सदस्यों के पास रिमोट ई–वोटिंग के संबंध में कोई प्रश्न या समस्या है, तो वे www.evotingindia.com पर उपलब्ध अक्सर पूछे जाने वाले प्रश्न (एफएक्यू) और रिमोट ई–वोटिंग मैनुअल को हेल्प सेक्शन के तहत देख सकते हैं या helpdesk.evoting@cdslindia.com पर एक ई–मेल लिख सकते हैं। शेयरधारक, रजिस्ट्रार और शेयर ट्रांसफर एजेंट, मेसर्स स्काईलाइन फाइनेंशियल सर्विसेज प्राइवेट लिमिटेड संपर्क नं. 011–40450193 से 97 पर या अपने संबंधित डिपोजिटरी को उनकी ईमेल आईडी और अन्य मामलों के पंजीकरण/अद्यतन के लिए संपर्क कर सकते हैं। भौतिक रूप में शेयर रखने वाले सदस्यों से अनुरोध है कि वे सेबी के परिपत्र संख्या सेबी/एलएडी–एनआरओ/जीएन/2018/24 दिनांक 08 जून, 2018 के अनुसार अपने शेयरों को डीमैटरलाइज्ड करवाएं। इसके अलावा भी सदस्यों से अनुरोध है कि वे अपनी ईमेल आईडी, पैन और बैंक खातों के विवरण आरटीए/कंपनी के साथ पंजीकृत करें। इस संबंध में आवश्यक सूचना कंपनी द्वारा सदस्यों को पहले ही अलग से भेजी जा चुकी है।

एजीएम का आयोजन, कोविड–19 महामारी को देखते हुए, स्वास्थ्य और परिवार कल्याण मंत्रालय, भारत सरकार तथा राज्य सरकार द्वारा जारी नवीनतम दिशानिर्देशों/सलाह/एसओपी के अनुसार सोशल डिस्टेंसिंग नॉर्म्स और फेस मास्क, हैंड सैनिटाइजेशन आदि सहित अन्य सुरक्षा प्रोटोकॉल का सख्ती से पालन करते हुए उक्त स्थल पर किया जाएगा।

कृते इंटरवर्ल्ड डिजिटल लिमिटेड
हस्ता./–
शिवांगी अग्रवाल
कंपनी सचिव

स्थान: नई दिल्ली
दिनांक: 08 सितंबर, 2022

APEX CAPITAL AND FINANCE LIMITED

CIN: L65910DL1985PLC021241
Regd. Office: L-3, Green Park Extension, New Delhi – 110016
Email: contact@apexfinancials.in; Website: www.apexfinancials.in
Tele-Fax: +91 11 40348775

NOTICE OF 37TH ANNUAL GENERAL MEETING

Notice is hereby given that the 37th Annual General Meeting (**'AGM'**) of the Members of Apex Capital and Finance Limited (**'the Company'**) will be held on **Friday, September 30, 2022 at 3.30 P.M. (IST)** at L-3, Green Park Extension, New Delhi-110016 through Video Conferencing (VC)/Other Audio Visual Means (**"OAVM"**) in accordance with the applicable provisions of the Companies Act 2013 and in compliance with the procedure prescribed in General Circular No. 02/2022 dated 5th May, 2022 read with Circular Nos. 20/2020, 14/2020, 17/2020, 02/2021 and 21/2021 dated 5th May, 2020, 8th April, 2020, 13th April, 2020, 13th January, 2021 and 14th December, 2021 respectively (collectively referred to as **"MCA Circulars"**) and the Securities and Exchange Board of India (**"SEBI"**) Circular No. SEBI/HO/CFD/CMD2/ CIR/P/2022/62 dated 13th May, 2022 (**"SEBI Circular"**) and all other relevant circulars issued from time to time by the Ministry of Corporate Affairs and Circular no. SEBI/HO/CFD/CMDI/CIR/P/2020/70 dated May 12, 2020 read with Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 (**'SEBI Circulars'**) issued by the Securities and Exchange Board of India.

The Company is pleased to provide its members, the facility to attend AGM through Video Conferencing (VC)/Other Audio Visual Means (**"OAVM"**), to exercise their right to vote at the AGM by electronic means and the business will be transacted through remote e voting prior to and during the AGM, The members holding shares as on September 23, 2022 including those who will not receive electronic copy of the annual report due to non availability of their email address with the Company can exercise their right to vote by following the instructions that has been given in the AGM notice, in compliance with the aforesaid MCA Circulars and SEBI Circular dated May 12, 2020 read with Circular No. SEBI/HO/CFD/CMD2/CIR/P/2021/11 dated January 15, 2021 (**'SEBI Circulars'**) and Circular No. SEBI/HO/CFD/CMD2/CIR/P/2022/62 dated 13th May, 2022 (**"SEBI Circular"**).

Notice of the AGM along with the Annual Report 2021-22 link is being sent only through electronic mode to those members whose email addresses are registered with the Company / Depositories. The members who have not registered their email addresses with the Company are requested to register them with the Company to receive e-communication from the Company.

For registering email address, the members are requested to follow the below steps:

Members holding shares in physical mode are requested to provide name, Folio no., Mobile no., Email address, scanned copies of share certificate(s) (both sides), self-attested PAN and Aadhar Card through email at contact@apexfinancials.in

Members holing shares in dematerialised mode are requested to provide name, Depository Participant ID and client Id, mobile number, email address, scanned copies of self-attested client master or consolidated account statement through email at contact@apexfinancials.in

Notice is also hereby given that pursuant to Section 91 of the Companies Act, 2013 and regulation 42 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Register of members and the Share Transfer Books of the Company shall remain closed from **24th September, 2022 to 30th September, 2022 (both days inclusive).**

Further, pursuant to the provisions of Section 108 of the Companies Act, 2013 read with rule 20 of Companies (Management and Administration) Rules, 2014 and regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Company is providing remote e-voting facility to its members to cast their vote electronically on the resolutions to be transacted at 37th AGM of the Company.

The members please note the followings:

a. The remote e-voting shall commence at 9.00 a.m. on Tuesday, 27th eptember, 2022 and shall end at 5.00 p.m. on Thursday, 29th September, 2022.
b. The remote e-voting shall not be available beyond 5.00 p.m. on Thursday, 29th September, 2022.
c. The cut-off date for determining the eligibility of members for remote e-voting at AGM is 23rd September, 2022.
d. Any person who becomes member of the Company after dispatch of notice of the meeting and holding shares as on cut-off date i.e. 23rd September, 2022, may obtain the user id and password by contacting M/s Skyline Financial Services Private Limited at D-153/A, 1st Floor, Okhla Industrial Area, Phase-1, New Delhi-110020, Tel: 011-26812682, 26812683, Email: admin@skylinerta.com and CC to compliances@skylinerta.com.
e. The members who cast their vote through remote e-voting may also attend the AGM but shall not be allowed to cast their vote at AGM.

By the Order of the Board
For **Apex Capital and Finance Limited**
Sd/-
(Phul Jha)
Company Secretary
ICSI M. No. ACS 20850

Place: New Delhi
Date: 07.09.2022

HDFC HOUSING DEVELOPMENT FINANCE CORPORATION LTD.

WITH YOU, RIGHT THROUGH

हाउसिंग डिवेलपमेंट फाइनेंस कॉर्पोरेशन लि.

उत्तरी क्षेत्र कार्यालय : द कैपिटल कोर्ट, मुनिरका, आउटर रिंग रोड, ओलोफ पाल्मे मार्ग, नई दिल्ली–110 067
दूरभाष: 011–41115111, कॉर्पोरेट पहचान संख्या: L70100MH1977PLC019916, वेबसाइट: www.hdfc.com

कब्जा सूचना

चूंकि, **हाउसिंग डिवेलपमेंट फाइनेंस कॉर्पोरेशन लिमिटेड** के प्राधिकृत अधिकारी ने वित्तीय परिसम्पत्तियों के प्रतिभूतिकरण एवं पुर्ननिर्माण और प्रतिभूति हित अधिनियम, 2002 के प्रवर्तन के अधीन प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के अंतर्गत प्रदत्त अधिकारों का प्रयोग करते हुए अधिनियम की धारा 13(2) के अधीन निम्नलिखित कर्जदारों/गारंटरों/कानूनी उत्तराधिकारियों/कानूनी प्रतिनिधियों को एक मांग सूचना जारी की जिसमें उनके नामों के सम्मुख दर्शाई गई राशि और कथित सूचना में दर्शाये गए विवरण के अनुसार लागू दर पर ब्याज तथा भुगतान की तिथि और/या वसूली तक प्रासंगिक व्यय, लागत एवं प्रभार आदि के साथ राशि को कथित मांग सूचना की तिथि से 60 दिनों के भीतर भुगतान करने के लिए कहा गया।

क्र. सं.	कर्जदारों/गारंटरों/कानूनी उत्तराधिकारियों और कानूनी प्रतिनिधियों का नाम/ऋण खाता संख्या	बकाया राशि	मांग सूचना की तिथि	कब्जा करने की तिथि	अचल सम्पत्तियों/प्रतिभूत परिसम्पत्तियों का विवरण
1.	श्री विवेक कुमार जैन	(31 मई 2021 को बकाया) रु. 52,25,192/–	18–जून –2021	06–सितम्बर –2022 (भौतिक)	फ्लैट–बी05/0702, फ्लोर–7वां, टावर बी5, एम3एम वुडशायर, सेक्टर 107, द्वारका एक्सप्रेसवे, गुड़गांव–122001 और निचली भूमि का अविभाजित आनुपातिक हिस्सा।
2.	श्री महेश कुमार और श्रीमती सरोज बाला	(31 जनवरी 2022 को बकाया) रु. 12,30,852/–	22–फरवरी –2022	06–सितम्बर –2022 (भौतिक)	फ्लैट–7, तल–पहला, पॉकेट–4, ब्लॉक–डी1, एलआईजी, डीडीए रोहिणी, सेक्टर–34, दिल्ली–110085 और उस पर वर्तमान और भविष्य में होने वाला निर्माण एवं निचली भूमि का अविभाजित आनुपातिक हिस्सा।

*भुगतान और/या वसूली की तिथि तक उपार्जित जैसा भी लागू अनुसार आगे ब्याज, प्रासंगिक व्यय, लागतें, प्रभार आदि के साथ।

हालाँकि, चूँकि यहाँ उपरोक्त वर्णित कर्ज़दार/गारंटर बकाया राशि का भुगतान करने में असफल रहे हैं, इसलिए विशेषकर उपरोक्त वर्णित कर्जदारों/गारंटरों/कानूनी उत्तराधिकारियों/कानूनी प्रतिनिधियों और आम जनता को एतद्द्वारा सूचित किया जाता है कि एचडीएफसी के प्राधिकृत अधिकारियों ने उपरोक्त वर्णित तिथियों पर कथित नियमों के नियम 8 के साथ पठित कथित अधिनियम की धारा 13 (4) के अंतर्गत उन्हें प्राप्त अधिकारों का प्रयोग करते हुए उपरोक्त दर्शाई गई तिथि से उपरोक्त वर्णित **क्र.सं. 1 और 2** की अचल परिसम्पत्तियों/प्रतिभूत परिसम्पत्तियों पर **भौतिक कब्जा** ले लिया है।।

विशेषकर यहाँ उपरोक्त वर्णित कर्ज़दारों/गारंटरों/कानूनी उत्तराधिकारियों/कानूनी प्रतिनिधियों और आम जनता को एतद्द्वारा सावधान किया जाता है कि उपरोक्त वर्णित अचल सम्पत्तियों/प्रतिभूत परिसम्पत्तियों के साथ लेनदेन न करें और कथित अचल सम्पत्तियों/प्रतिभूत परिसम्पत्तियों पर कोई भी लेनदेन हाउसिंग डेवेलपमेंट फाइनेंस कॉर्पोरेशन लि. के बंधक के अधीन होगा।

अधिनियम की धारा 13 की उप–धारा (8) के प्रावधानों के अनुसरण में, उपरोक्त वर्णित कर्ज़दारों/गारंटरों/कानूनी उत्तराधिकारियों/कानूनी प्रतिनिधियों का ध्यान प्रतिभूत परिसम्पत्तियों के विमोचन के लिए उपलब्ध समय के संबंध में आकृष्ट/आमंत्रित किया जाता है/जाते हैं।

लिखित जारी पंचनामा और बनाई गई मालसूची की प्रतियाँ अधोहस्ताक्षरी के पास उपलब्ध हैं, और कथित कर्ज़दारों/गारंटरों/कानूनी उत्तराधिकारियों/कानूनी प्रतिनिधियों से अनुरोध है कि वे किसी भी सामान्य कार्य दिवस पर कार्यालय अवधि के दौरान अधोहस्ताक्षरी से संबंधित प्रतियाँ प्राप्त कर लें।

स्थान: नई दिल्ली
दिनांक: 07.09.2022
पंजीकृत कार्यालय: रेमन हाउस, एच.टी. पारेख मार्ग, 169, बैकबे रीक्लेमेशन, चर्चगेट, मुंबई–400 020

कृते हाउसिंग डिवेलपमेंट फाइनेंस कॉर्पोरेशन लि.
ह0/–
प्राधिकृत अधिकारी

Before the Central Government
Registrar of Companies, Delhi and Haryana

In the matter of sub-section (3) of Section 13 of Limited Liability Partnership Act, 2008 and rule 17 of the Limited Liability Partnership Rules, 2009.
In the matter of the Limited Liability Partnership Act, 2008, Section 13 (3) in respect of JPG Techbuild LLP having its registered office at **D-49, 2nd Floor, Defence Colony, New Delhi 110024.**
Petitioner Notice is hereby given to the General Public that the LLP proposes to make a petition to Registrar of Companies, Delhi , under section 13 (3) of the Limited Liability Partnership Act, 2008 seeking permission to change its Registered office from the state of "**Delhi**" to the state of "**Uttar Pradesh**".
Any person whose interest is likely to be affected by the proposed change of the registered office of the LLP may deliver or cause to be delivered or send by Registered post of his/her objections supported by an affidavit stating the nature of his/her interest and grounds of opposition supported by an affidavit to the office of Regional Director, Ministry of corporate affairs, Delhi and Haryana, Registrar Of Companies, 4th Floor, IFCI Tower, 61, Nehru Place, New Delhi – 110019 within 21(twenty one) days from the date of publication of this notice with a copy to the petitioner LLP at its registered office at the address mentioned above.

For and on behalf of
JPG Techbuild LLP
Sd/-
Varun Garg (Designated Partner)
ADDRESS: D-49, Second Floor, Defence Colony, New Delhi-110024

Date: 08.09.2022
Place: Delhi

DEBTS RECOVERY TRIBUNAL CHANDIGARH (DRT-2)

1st Floor SCO 33-34-35 Sector-17A, Chandigarh
(Additional space allotted on 3rd & 4th Floor, also)

FORM NO. 4
[See Regulation-15(1)(b)]

NOTICE UNDER SECTION 17 OF SECURITIZATION ACT R/W PROVISIONS OF THE DEBTS RECOVERY TRIBUNAL ACT AND THE DEBTS RECOVERY TRIBUNAL (PROCEDURE) RULES, 1993 AS AMENED FROM TIME TO TIME.

Case No. : SA/128/2018 **Exh. No. : 931**

HDFC BANK
VS
CANARA BANK

To,

M/S SRS REAL ESTATE LIMITED SRS TOWER 730-732
7TH FLOOR, 14/5 MATHURA ROAD (NEAR MEWAL MAHARAIPUR METRO STATION) FARIDABAD HARYANA 121003

Also At :
M/S SRS REAL ESTATE LIMITED SRS TOWER 124-126, IST FLOOR, 14/5 MATHURA ROAD (NEAR MEWLA MAHARAINPUR METRO STATION) FARIDABAD HARYANA
FARIDABAD, HARYANA

Also At :
M/S SRS REAL ESTATE LIMITED 202, 27 NEW DELHI HOUSE BARAKHAMBA ROAD, CONNAUGHT PLACE, NEW DELHI-110001 CENTRAL, NEW DELHI-110001

An application under Section 17(1) of the Securitization & Reconstruction of Financial Assets & Enforcement of Security Interest Act, 2002 has been filed before this Tribunal on **10/08/2022** in the court of Presiding Officer / Registrar. (A copy of application is enclosed)

Show cause as to why the relief prayed for should not be granted. You are required to file reply, if any, in your defence in the paper book form in two complete sets and produce all the documents and affidavit in your support in the Tribunal personally or through your duly authorized agent or legal practitioner and appear before this Tribunal on **26/09/2022** at 10.30 A.M. failing which the application shall be heard and decided in your absence. Your are further directed to supply advance copy of the reply to the SA to the Counsel for the Applicant.

Given under my hand and the seal of this Tribunal on this date : 24/08/2022

Seal

Sd/-
By order of Tribunal
Signature of the Officer Authorised Person.

लैण्डमार्क प्रॉपर्टी डेवलपमेन्ट कम्पनी लिमिटेड

पंजीकृत कार्यालय: 11वां तल, नारायण मंजिल, 23, बाराखम्बा रोड, नई दिल्ली–110001
ई–मेल: info@landmarkproperty.in, वेबसाईट: www.landmarkproperty.in,
CIN: L13100DL1976PLC188942, फोन नं.: 011–43621200, फैक्स नं.: 011–41501333

सूचना

एतद्द्वारा सूचित किया जाता है कि कम्पनी की 46वीं वार्षिक साधारण सभा (एजीएम) शुक्रवार, 30 सितम्बर, 2022 को 11.30 बजे पूर्वा. में कम्पनी अधिनियम, 2013 तथा सेबी (सूचीयन दायित्व तथा उद्घाटन अपेक्षा) विनियम, 2015 तथा उसके अंतर्गत जारी सर्क्युलर्स के लागू होने वाले प्रावधानों के अनुपालन विडियो कान्फ्रेंसिंग (''वीसी'')/अन्य ऑडियो विजुअल माध्यमों (''ओएवीएम'') सुविधा द्वारा आयोजित की जायेगी जिसमें उक्त सभा के आयोजन की सूचना में वर्णित व्यवसायों को निष्पादित किया जायेगा।

उपरोक्त सर्क्युलर्स के अनुपालन में एजीएम सूचना तथा 31 मार्च, 2022 को समाप्त वित्त वर्ष के वार्षिक रिपोर्ट की इलेक्ट्रॉनिक प्रतियां ऐसे सभी सदस्यों को भेज दी गई हैं जिनके ईमेल आईडी कम्पनी/ डिपॉजिटरी पार्टिसिपैन्ट्स के पास पंजीकृत हैं।

यह कंपनी सूचना में निर्दिष्ट सभी प्रस्तावों पर इलेक्ट्रॉनिक माध्यमों से अपना मतदान करने की सुविधा सदस्यों को सहर्ष उपलब्ध करा रही है। ई–वोटिंग से संबंधित विवरण इस प्रकार है:

1. एजीएम की सूचना में निर्दिष्ट साधारण व्यवसायों तथा विशेष व्यवसायों को इलेक्ट्रॉनिक माध्यमों से मतदान द्वारा निष्पादित किया जा सकता है।
2. रिपोर्ट ई–वोटिंग 27 सितम्बर, 2022 को 9.00 बजे पूर्वा. में शुरू होगी।
3. रिमोट ई–वोटिंग 29 सितम्बर, 2022 को 5.00 बजे सायं में बंद होगी।
4. इलेक्ट्रॉनिक माध्यमों से अथवा एजीएम में मतदान करने की पात्रता सुनिश्चित करने की कट–ऑफ तिथि 23 सितम्बर, 2022 है।
5. यदि कोई व्यक्ति एजीएम की सूचना के प्रेषण के बाद कम्पनी का शेयर अर्जित किये हों तथा कम्पनी का सदस्य बने हों तथा कट–ऑफ तिथि अर्थात 23 सितम्बर, 2022 को शेयरधारित करते हों, वे evoting@nsdl.co.in पर अनुरोध भेजकर यूजर आईडी तथा पासवर्ड प्राप्त कर सकते हैं।
6. सदस्यगण ध्यान रखें कि क) उपरोक्त तिथि एवं समय के बाद एनएसडीएल द्वारा मतदान के लिये रिमोट ई–वोटिंग पद्धति निष्क्रिय कर दी जायेगी तथा सदस्य द्वारा किसी प्रस्ताव पर एक बार मतदान कर देने के बाद उन्हें बाद में उसमें परिवर्तन करने की अनुमति नहीं दी जायेगी। ख) एजीएम में ई–वोटिंग द्वारा मतदान की सुविधा उपलब्ध करायी जायेगी। ग) जिन सदस्यों ने एजीएम से पूर्व रिमोट ई–वोटिंग द्वारा अपना मतदान कर दिये हों, वे एजीएम में उपस्थित हो सकते हैं लेकिन, फिर से मतदान करने के लिए अधिकृत नहीं होंगे। घ) जिस व्यक्ति का नाम कट–ऑफ तिथि को सदस्यों के रजिस्टर अथवा डिपॉजिटरीज द्वारा प्रबंधित लाभभोगी स्वामियों के रजिस्टर में शामिल होगा, वे ही रिमोट ई–वोटिंग अथवा मत–पत्र द्वारा एजीएम में मतदान ई–वोटिंग जैसी दोनों सुविधाओं को प्राप्त करने के लिए अधिकृत होंगे।
7. एजीएम की सूचना कम्पनी की वेबसाईट तथा साथ ही एनएसडीएल की वेबसाईट https://www.evoting.nsdl.com पर भी उपलब्ध है।
8. पृष्ठताछ के लिये सदस्यगण https://www.evoting.nsdl.com के डाउनलोड खंड में सदस्यों के लिये Frequently Asked Questions (FAQs) तथा सदस्यों के लिये ई–वोटिंग यूजर मैन्युअल देखें या टोल फ्री नं. 1800–222–990 पर कॉल करें अथवा सुश्री सरिता मोटे, सहायक प्रबंधक अथवा सुश्री सोनी सिंह, सहायक प्रबंधक, नेशनल सिक्युरिटीज डिपॉजिटरीज लिमिटेड, ट्रेड वर्ल्ड, ए विंग, 4था तल, कमला मिल्स कम्पाउण्ड, सेनापति बापत मार्ग, लोअर परेल, मुम्बई–400013 से विनिर्दिष्ट ई–मेल आईडी: evoting@nsdl.co.in या saritaM@nsdl.co.in या sonis@nsdl.co.in या टेलीफोन नं. 02224994600/ 022 24994890, 022–24994559 से सम्पर्क करें जहां वे इलेक्ट्रॉनिक माध्यमों से मतदान से संबंधित समस्याओं का निदान करें